

Marriages with NRIs

†341. MISS ANUSUIYA UIKEY: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the number of cases of divorce of those marrying NRI spouse are on the increase;
- (b) if so, the action taken by Government;
- (c) the data in this regard for the last five years; and
- (d) the details of the efforts being made in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (d) The details of divorce cases are not maintained in the Ministry of Overseas Indian Affairs. The Government is taking various measures to create awareness on this issue. The measures include publishing a guidance booklet on marriages to overseas Indians and publicity through print and electronic media. The Ministry organized a National Consultation in Delhi in February 2006 and a Workshop in Chandigarh in June 2006 to address the problems relating to marriages with overseas Indians. Another workshop is being organized in collaboration with the National Commission for Women in Kerala in September, 2006.

Applications for Dual Citizenship

342. SHRI TARLOCHAN SINGH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of persons that have applied for Dual Citizenship, country-wise;
- (b) the number that have actually been granted Dual Citizenship; and
- (c) the difficulties being expressed by the NRIs, in success of the Scheme?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Uptil 25 July 2006, 88053 persons have applied for Overseas

†Original notice of the question was received in Hindi.